FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL JOURNEYS INDIA PRIVATE LIMITED

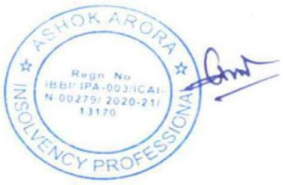
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S Universal Journeys India Private Limited
2.	Date of incorporation of corporate debtor	23/12/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040DL2011PTC229221
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** FLAT NO. 713, 7TH FLOOR, DEVIKA TOWER 6, Nehru Place, South Delhi, New Delhi, Delhi, India-110019
6.	Insolvency commencement date in respect of corporate debtor	09.10.2025
7.	Estimated date of closure of insolvency resolution process	07.04.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashok Arora Registration No.: IBBI/IPA-003/ICAI-N-00279/2020-2021/13170
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** 13/8, Pant Nagar, Jangpura Extn., opp. Jangpura post office, New Delhi – 110014 **Registered Email ID:** ashok.arora79@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence Address:** C-100, Sector 2, Noida, Uttar Pradesh-201301 **E-mail ID:** **universaljourneys.ibc@gmail.com**
11.	Last date for submission of claims	23.10.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	(a) Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in//en/home/downloads N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S Universal Journeys India Private Limited on 09.10.2025.

The creditors of Universal Journeys India Private Limited, are hereby called upon to submit their claims with proof on or before 23.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Ashok Arora
Insolvency Professional
IBBI Reg. No: IBBI/IPA-003/ICAI-N-00279/2020-2021/13170
AFA Validity: 31st Dec, 2025
Address: 13/8 ,Pant Nagar ,Jangpura Extn.
opp. Jangpura post office, New Delhi-110014

:

आदित्य बिड़ला कैपिटल लिमिटेड

पंजीकृत कार्यालय: इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात–362266
कॉर्पोरेट कार्यालय: 12वीं मंजिल, आर टेक पार्क, निरलोन कॉम्प्लेक्स, हब मॉल के पास, गोरेगांव (पूर्व), मुंबई–400063, महाराष्ट्र

ई–नीलामी बिक्री सूचना

वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के प्रावधान के साथ पठित प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्तियों की बिक्री के लिए 15 दिनों की नीलामी बिक्री सूचना,

राष्ट्रीय कंपनी कानून न्यायाधिकरण– अहमदाबाद द्वारा 24.03.2025 को पारित आदेश में विधिवत दर्ज दिनांक 11.03.2024 की समामेलन योजना के तहत आदित्य बिड़ला फाइनेंस लिमिटेड और आदित्य बिड़ला कैपिटल लिमिटेड के बीच समामेलन के कारण, बंधक संपत्ति के संबंध में आदित्य बिड़ला फाइनेंस लिमिटेड द्वारा शुरू की गई सभी सरफेसी कार्रवाइयां, समामेलित कंपनी आदित्य बिड़ला कैपिटल लिमिटेड को हस्तांतरित हो जाती हैं।

इसलिए आदित्य बिड़ला कैपिटल लिमिटेड के प्राधिकृत अधिकारी/सुरक्षित ऋणदाता ने निम्नलिखित उधारकर्ताओं और सह–उधारकर्ता से अतिरिक्त शुल्क और लागत के साथ नीचे उल्लिखित देय राशि के लिए सुरक्षित लेनदार के सुरक्षित ऋणों की वसूली के लिए वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफेसी) की धारा 13(2) के तहत जारी नोटिस के अनुसार निम्नलिखित सुरक्षित संपत्तियों का कब्जा ले लिया था। इसके द्वारा आम जनता को और विशेष रूप से उधारकर्ताओं और सह–उधारकर्ताओं को सूचना दी जाती है कि आदित्य बिड़ला कैपिटल लिमिटेड को देय ऋणों की वसूली के लिए निम्नलिखित संपत्ति की ई–नीलामी **"जैसा है जहां है" "जैसा है जो है" और "जो कुछ है"** के आधार पर आयोजित की जाएगी।

ई–नीलामी की तिथि और समय: 28.10.2025 को सुबह 11:00 बजे से दोपहर 01:00 बजे के बीच।
केवाईसी और बयाना धरोहर जमा (ईएमडी) प्राप्त करने की अंतिम तिथि: 27.10.2025

क्र. सं.	उधारकर्ताओं और सह–उधारकर्ताओं का नाम	संपत्तियों/सुरक्षित संपत्तियों का विवरण और कब्जे का प्रकार	आरक्षित मूल्य (रु. में)	बयाना राशि जमा (ईएमडी) (रु में)/वृद्धिशील मूल्य (रु.में)	मांग सूचना दिनांक और कुल राशि (रु.में)
1.	1. श्री प्रभाकर अमर कुमार, पुत्र जितेंद्र प्रसाद चौधरी 2. श्रीमती निवेदिता प्रभाकर, पत्नी प्रभाकर अमर कुमार ऋण खाता संख्या : ABND_STS000000541877	ग्राम पालम, दिल्ली राज्य की राजस्व संपदा में स्थित और महावीर एन्क्लेव, नई दिल्ली नामक कॉलोनी में स्थित निर्मित संपत्ति संख्या आरजेड–ए1/7(पुराना प्लॉट संख्या आरजेड/7) का वह सम्पूर्ण टुकड़ा एवं अंश जिसका क्षेत्रफल 68.888 वर्ग मीटर या 80 वर्ग गज है, खसरा संख्या 86/4 से बाहर है। उक्त संपत्ति के अंतर्गत भूमि के फ्रीहोल्ड अधिकार हैं और इसकी सीमाएँ इस प्रकार हैं: पूर्व – आरजेड–6ए , पश्चिम– आरजेड–ए –1/7ए, उत्तर–20 फीट,आरसीसी स्ट्रीट फ्रंट, दक्षिण: रोड	रु.1,20,00,000/– (एक करोड़ और बीस लाख रुपये मात्र)	रु. 12,00,000/– (बारह लाख रुपये मात्र) रु.25,000/– (केवल पच्चीस हजार रुपये)	07.02.2025 और 06.02.2025 तक देय रु. 1,03,47,084/–(एक करोड़ तीन लाख सैंतालीस हजार चौरासी रुपये मात्र)
2.	1. मेसर्स श्री सेल्स कॉर्पोरेशन इसके स्वामी चंदर मोहन मुंधरा के माध्यम से 2. श्री करण मुंधरा, (स्वर्गीय श्री चंदर मोहन मुंधरा के कानूनी उत्तराधिकारी/अधिकृत प्रतिनिधि) 3. सुश्री कोमल मुंधरा, (स्वर्गीय श्री चंदर मोहन मुंधरा के कानूनी उत्तराधिकारी/अधिकृत प्रतिनिधि) 4. श्रीमती नेहा मुंधरा,(स्वर्गीय श्री चंदर मोहन मुंधरा के कानूनी उत्तराधिकारी/अधिकृत प्रतिनिधि) 5.श्रीमती नेहा मुंधरा, पत्नी चंदर मोहन मुंधरा ऋण खाता संख्या :ABNDSTS000000551748 और ABNDSTS000000563614	प्लाट नंबर 76 पर निर्मित, वार्ड नंबर टप्प जी.बी. रोड,दिल्ली–110006 में स्थित भूतल के उस हिस्से का सम्पूर्ण टुकड़ा एवं अंश जिसका क्षेत्रफल लगभग 10.45 वर्ग मीटर है। और मेजेनाइन फ्लोर का हिस्सा, जिसका क्षेत्रफल लगभग 21.43 वर्ग मीटर है,छत/टेरेस अधिकारों के बिना, लगभग, निर्मित संपत्ति का हिस्सा है, जिसका एमपीएल नंबर 5507–5514 है, साथ ही नीचे फ्री–होल्ड भूमि का आनुपातिक हिस्सा भी है।	रु. 56,34,000/–(रुपये छप्पन लाख चौंतीस हजार मात्र)	रु. 5,63,400/– (रुपये पाँच लाख तिरसठ हजार मात्र)। रु.25,000/– (केवल पच्चीस हजार रुपये)	16.12.2024 और 17.12.2024 तक देय रु.37,78,318.90 (सैंतीस लाख अट्ठहत्तर हजार तीन सौ अठारह रुपये और नब्बे पैसे मात्र)

बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया आदित्य बिड़ला कैपिटल लिमिटेड / सिक्योर्ड क्रेडिटर की वेबसाइट यानी https://abfl.adityabirlacapital.com/Pages/Individual/Properties-for-Auction-under-SARFAESI-Act.aspx or https://BidDeal.in पर दिए गए लिंक को देखें।
संपर्क नंबरः आदित्य बिड़ला कैपिटल लिमिटेड, प्राधिकृत अधिकारी 1) परनीत सिंह : (parneet.singh@adityabirlacapital.com) मोबाइल नं. 91 97200 29337, 2) वेद प्रकाश मिश्रा – (vedprakash.mishra@adityabirlacapital.com) मोबाइल नं. 91 90040 26790. 3) श्री अपूर्व थॉमस दंथी – apoorva.danthi@adityabirlacapital.com, मोबाइल नं. 9930909725, आप निकटतम शाखा में भी जा सकते हैं या आदित्य बिड़ला कैपिटल लिमिटेड से संपर्क कर सकते हैं। 4) श्री जहीरुल लस्कर : (Jahirul.Laskar@adityabirlacapital.com) मोबाइल नं. 91 97060 03075 से संपर्क कर सकते हैं।

स्थान: दिल्ली
दिनांक: 11.10.2025

हस्ता./–
प्राधिकृत अधिकारी,
आदित्य बिड़ला कैपिटल लिमिटेड

आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय– इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात – 362266
शाखा कार्यालय– यूनिट संख्या 710 ए । सातवीं मंजिल ।
कॉर्पोरेट पार्क । बी–109 ।संजय प्लेस । आगरा –282002

परिशिष्ट IV
[सुरक्षा हित (प्रवर्तन) नियम, 2002 का नियम 8 (1) देखें]
कब्जे की सूचना (अचल संपत्ति के लिए)

जबकि, अधोहस्ताक्षरी, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के तहत आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, को बुलाते हुए दिनांक **15–07–2025 को एक मांग नोटिस जारी किया था। जिसमे उधारकर्ताओं रमेश कुमार, मेसर्स सुमित फुटवियर, मेसर्स नोटिस में उल्लिखित पॉपवर्क ओवरसीज, दीपा देवी, सुमित पोपटानी और परमिंदर पोपटानी को 2,41,95,909.76 रुपये (दो करोड़ इकतालीस लाख पचानवे हजार नौ सौ नौ रूपये और छिहत्तर पैसे मात्र)** की राशि का भुगतान उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर करना के लिये कहा गया था।

उधारकर्ताओं द्वारा राशि चुकाने में विफल रहने के कारण, उधारकर्ताओं और आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) के तहत उसे/उसे प्रदत्त शक्तियों का प्रयोग करते हुए, प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित, 08 अक्टूबर 2025 को नीचे वर्णित संपत्ति का कब्जा ले लिया है।

विशेष रूप से उधारकर्ताओं और आम जनता को एतद्वारा इस संपत्ति से संबंधित किसी भी प्रकार का लेन–देन न करने की चेतावनी दी जाती है और संपत्ति से संबंधित किसी भी प्रकार का लेन–देन आदित्यबिड़ला हाउसिंग फाइनेंस लिमिटेड द्वारा **2,41,95,909.76 रुपये (दो करोड़ इकतालीस लाख पचानवे हजार नौ सौ नौ रूपये और छिहत्तर पैसे मात्र)** ब्याज के अधीन होगा। उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उपधारा 8 के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित परिसंपत्तियों के मोचन हेतु उपलब्ध समय के संबंध में है।

अचल संपत्ति का विवरण

संपत्ति–1:– आवासीय फ्लैट संख्या 18–वी, प्रथम तल का पूरा टुकड़ा, कुल आच्छादित क्षेत्रफल 285.79 वर्ग मीटर (फ्लैट का निर्मित क्षेत्रफलरू 223.73 वर्ग मीटर, निचले तल पर नौकर कक्ष आदिरू 62.06 वर्ग मीटर), फ्लॉट संख्या 18 पर निर्मित अपार्टमेंट, न्यू सुभाष नगर, मौजा मऊ मुस्तकिल, हरिपर्वत वार्ड, तहसील और जिलारू आगरा, उत्तर प्रदेश–282005 में स्थित और सीमाएँः पूर्वः प्लॉट ई–7 पर संपत्ति, पश्चिमः भूतल पर आकाश की ओर खुला और 30 फीट चौड़ी सड़क, उत्तरः संपत्ति संख्या 17, दक्षिणः भूतल पर आकाश की ओर खुला और 30 फीट चौड़ी सड़क

संपत्ति–2:– आवासीय फ्लैट संख्या 18–सी, दूसरी मंजिल का पूरा टुकड़ा, कुल कवर्ड एरिया 280.58 वर्ग मीटर (फ्लैट का निर्मित एरियाः 223.73 वर्ग मीटर, निचले तल पर सर्वेंट रूम आदिरू 56.85 वर्ग मीटर), फ्लॉट संख्या 18 पर निर्मित अपार्टमेंट, न्यू सुभाष नगर, मौजा मऊ मुस्तकिल, हरिपर्वत वार्ड, तहसील और जिलारू आगरा, उत्तर प्रदेश–282005 और सीमाः पूर्वः प्लॉट ई–7 पर संपत्ति, पश्चिमः ग्राउंड फ्लोर पर आकाश की ओर खुला और 30 फीट चौड़ी सड़क, उत्तरः प्रॉपर्टी संख्या 17, दक्षिणः ग्राउंड फ्लोर पर आकाश की ओर खुला और 30 फीट चौड़ी सड़क

दिनांकः 08.10.2025
स्थानः आगरा

प्राधिकृत अधिकारी
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

टाटा कैपिटल हाउसिंग फायनैंस लिमिटेड

पंजी. कार्यालय : 11वां तल, टावर ए, पेनिन्सुला बिजनेस पार्क, गणपत राव कदम मार्ग, लोअर परेल, मुंबई–400 013. सीआईएन नंबर : यू67190एमएच2008पीएलसी187552

कब्जा सूचना (अचल सम्पत्ति हेतु)

(प्रतिभूति हित प्रवर्तन नियमावली, 2002 के नियम 8(1) के साथ पठित परिशिष्ट-IV के अनुसार)

जबकि, अधोहस्ताक्षरी ने, टाटा कैपिटल हाउसिंग फायनैंस लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अधीन तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णितानुसार मांग सूचनाएं जारी की थी, जिसमें कर्जदारों से सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की तिथि से 60 दिन के भीतर करने की मांग की गई थी।

कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार को विशेष रूप से तथा सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए यहां नीचे वर्णित सम्पत्ति का कब्जा ले लिया है।

कर्जदार को विशेष रूप से तथा सर्वसाधारण को एतद्द्वारा सम्पत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और सम्पत्ति के संबंध में कोई भी संव्यवहार टाटा कैपिटल हाउसिंग फायनैंस लिमिटेड की नीचे वर्णित राशि तथा उस पर नीचे वर्णित तिथि से ब्याज तथा दंड–ब्याज, प्रभार, लागतें इत्यादि चुकाने के बाद ही किया जा सकता है।

कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

ऋण खाता संख्या	आबंधक(कों)/ कानूनी वारिस(सों)/ कानूनी प्रतिनिधि(यों) का नाम	मांग सूचना के अनुसार राशि एवं तिथि	कब्जा की तिथि
TCHHF03700001000721 87	श्री मोहम्मद उमर खान सूरी (कर्जदार) और श्रीमती रोशनी खान (सह–कर्जदार)	रु. 11,55,841/– (रूपये ग्यारह लाख पचपन हजार आठ सौ इकतालीस मात्र), दिनांक 14–07–2025 तक बकाया	08.10.2025

प्रतिभूत आस्तियों/अचल सम्पत्तियों का वर्णन : सम्पत्ति के सभी अंश एवं खंड : मकान नंबर 3/6 ई.डब्ल्यू.एस., केदार नगर, शाहगंज, आगरा, उत्तर प्रदेश, क्षेत्रफल परिमाप 34.44 वर्ग मीटर है (पूर्व से पश्चिम – 4.475 मीटर गुणा उत्तर से दक्षिण 7.695 मीटर), कवर्ड एरिया 20.79 वर्ग मीटर, बिक्री विलेख के तहत सभी सामान्य सुविधाओं सहित, चौहददी – पूर्व – मकान नंबर 1/7 ई.डब्ल्यू.एस. , पश्चिम – मकान नंबर 1/6 ई.डब्ल्यू.एस., उत्तर – 25 फीट चौड़ी सड़क; दक्षिण – मकान नंबर 7/6 ई.डब्ल्यू.एस

तिथि : 11–10–2025
स्थान : आगरा, उत्तर प्रदेश

हस्ता./–, प्राधिकृत अधिकारी
वास्ते टाटा कैपिटल हाउसिंग फायनैंस लिमिटेड

आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय– इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात – 362266
शाखा कार्यालय–३री मंजिल, प्लॉट सं. सी 171/2, सेक्टर 15, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश – 201301

परिशिष्ट IV
[प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (1) देखें]
कब्जा सूचना (अचल संपत्ति के लिए)

जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम,2002 (2002 के 54) के अंतर्गत आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत आधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियमवाली,2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने **मांग सूचना तिथि 11.02.2025 जारी कर ऋणधारको श्री निजबल कुमार सिंह और नेहा देवी को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर उन्हे मांग सूचना में वर्णित राशि रुपए 21,69,550.09/– (इक्कीस लाख उनहत्तर हजार पाँच सौ पचास रुपये और नौ पैसे मात्र)** वापस लौटने का निर्देश दिया था।

ऋणधारक इस राशि को वापस लौटने में विफल रहे, अतः एतदद्वारा आम जनता और विशेष रूप से ऋणधारको को सूचित किया जाता है की आज दिनांक 09 अक्टूबर, 2025 को अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कब्जा ले लिया है।

विशेष रूप से ऋण धारकों और आम जनता को सूचित किया जाता है की वे नीचे वर्णित संपत्ति का व्यवसाय न करें और उक्त संपत्ति का किसी तरह का व्यवसाय **रुपए 21,69,550.09/– (इक्कीस लाख उनहत्तर हजार पाँच सौ पचास रुपये और नौ पैसे मात्र)** तथा उस पर ब्याज के लिए आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के चार्ज के अधीन होगा ऋणधारक का ध्यान प्रतिभूत संपत्ति को विमोचित करने के लिए उपलब्ध समय के संदर्भ मे अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है

अचल संपत्ति का विवरण

फ्रीहोल्ड संपत्ति नवीन सं. ए–40, प्लॉट सं. 6 पर निर्मित दूसरी मंजिल का पश्चिमी भाग, टेरेस के अधिकारों के बिना, माप 50 वर्ग गज, जो खसरा सं. 612 मिन के भाग में स्थित है, और इसमें कुल 100 वर्ग गज में से 50 वर्ग गज की भूमि के अनुपात में अविभाजित, अविभाज्य और निष्पक्ष स्वामित्व अधिकार के साथ जो ग्राम बसई दारापुर, जिसे अब सुदर्शन पार्क, नई दिल्ली–110015 के नाम से जाना जाता है के क्षेत्र में स्थित है, का सभी भाग तथा हिस्सा सीमाएँ: पूर्वः 10 फीट चौड़ी गली, पश्चिमः अन्य संपत्ति, उत्तरः अन्य संपत्ति, दक्षिणः अन्य संपत्ति

दिनांकः 09.10.2025
स्थानः नई दिल्ली

प्राधिकृत अधिकारी
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

---

homefirst

We'll take you home

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703,
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

परिशिष्ट–IV–A [नियम 8(6) के परंतुक देखें]
चल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना एतद्वारा आम जनता को सामान्य रूप से और विशेष रूप से ऋणी और सह–कर्जदार(रों) को कॉलम (ii) के अनुसार नोटिस दिया जाता है कि नीचे वर्णित अचल संपत्ति कॉलम (iii) के अनुसार प्रतिभूत लेनदार को गिरवी/चार्ज की गई है, जिसका भौतिक कब्जा होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड के प्राधिकृत अधिकारी द्वारा अपने बकाया और ब्याज की वसूली के लिए लिया गया है, जैसा कि नीचे बताया गया है और जबकि बकाया चुकाने में विफलता के परिणामस्वरूप, अधोहस्ताक्षरी कथित अधिनियम की धारा 13(2) के तहत प्रदत्त शक्ति का प्रयोग करते हुए उक्त संपत्ति/यों की बिक्री से देय राशि वसूल करने का प्रस्ताव करता है और इसे "**जहाँ है जैसा है**", "**जैसा है जो है**" और "**जो कुछ भी है वहीं है**" आधार पर बेचा जाएगा जैसा कि यहाँ वर्णित है। होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड के बकाया कॉलम (i) के अनुसार उधारकर्ता(ओं) और सह–उधारकर्ता(ओं) से प्राप्य राशि की वसूली के लिए नीलामी 'ऑन लाइन' आयोजित की जाएगी।

क्र.सं.	कर्जदार(रों) तथा सह–कर्जदार(रों) का नाम	संपत्ति का पता	मांग सूचना की तिथि	मांग सूचना राशि	कब्जा करने की तिथि	आरक्षित मूल्य राशि	ईएमडी राशि	नीलामी की तिथि तथा समय	ईएमडी तथा दस्तावेज जमा करने की अंतिम तिथि एवं समय	प्राधिकृत अधिकारी का संपर्क नं.
1.	वेद प्रकाश, हेमलता प्रकाश	फ्लैट संख्या–टीएफ–04, तीसरी मंजिल की छत के दाहिनी ओर, (सामने का मध्य भाग), प्लॉट संख्या बी–1/3, गंगा विहार, गाँव सादुल्लाहबाद, परगना – लोनी, गाजियाबाद, उत्तर प्रदेश, 201102 सीमाएं : उत्तर–प्लॉट संख्या बी–1/3 का शेष भाग, पूर्व–सर्विस लेन, पश्चिम–40 फीट चौड़ी सड़क, दक्षिण–प्लॉट संख्या बी–1/2	03-08-2025	8,60,037	07-10-2025	8,10,000	81,000	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	7011789295
2.	तनिन मिश्रा, पूजा.	प्लॉट–खसरा संख्या, 12,13,14 वेके मैदापुर, बरेली, बरेली, उत्तर प्रदेश– 243001, सीमाएं: पूर्व–भूमि विक्रेता, पश्चिम–प्लॉट शाहदाब, उत्तर–12 फीट चौड़ी सड़क, दक्षिण निसार का घर	03-08-2025	21,36,525	07-10-2025	18,00,000	1,80,000	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8093320035
3.	श्रीराम पोद्दार, मिलन देवी	प्लॉट नं. 1, खसरा नं. 20, गाँव–जोन समाना, परगना और तहसील– दादरी, जिला गौतम बुद्ध नगर, गौतम बुद्ध नगर, उत्तर प्रदेश–203207। सीमाः पूर्व में – 22' चौड़ी सड़क, पश्चिम में – प्लॉट संख्या 2, उत्तर में – अन्य संपत्ति, दक्षिण में – 22' चौड़ी सड़क।	03-08-2025	26,64,525	07-10-2025	46,19,700	4,61,970	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8957446032
4.	पंकज शर्मा, कल्पना शर्मा	रो हाउस–खसरा संख्या 219, खाता संख्या 225, वाके मौजा फसियापुरा, तहसील काशीपुर, जिला उधम सिंह नगर, उत्तराखंड, काशीपुर, उत्तराखंड–244713। सीमाः पूर्व में – रॉबिन सिंह की संपत्ति, पश्चिम में – 20 फीट चौड़ी सड़क, उत्तर में – अलका का प्लॉट, दक्षिण में – अन्य व्यक्ति का प्लॉट।	03-08-2025	6,34,508	07-10-2025	6,00,000	60,000	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8093320035
5.	राजेश साह, रामप्रभा देवी	मकान–प्लॉट संख्या 85–बी, खसरा संख्या 981, गाँव तुषियाना, परगना एवं तहसील दादरी, जिला गौतम बुद्ध नगर, उत्तर प्रदेश जीबी नगर, उत्तर प्रदेश–201306। सीमाः पूर्व में – 20' चौड़ी सड़क, पश्चिम में – अन्य संपत्ति, उत्तर में – प्लॉट संख्या 86, दक्षिण में – प्लॉट संख्या 85–ए।	03-08-2025	11,28,961	07-10-2025	12,60,900	1,26,090	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8957446032
6.	सुनील कुमार, सुनीता, मनोज कुमार हरिजन	फ्लैट–122, स्कीम सागर विहार, कनोता, आगरा रोड, जयपुर, राजस्थान– 302031। सीमाः पूर्व में – सड़क 30'–0", पश्चिम में – प्लॉट संख्या 123, उत्तर में – प्लॉट संख्या 122–ए, दक्षिण में – प्लॉट संख्या 121.	03-08-2025	11,57,225	07-10-2025	12,48,800	1,24,880	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	9414045456
7.	हरपाल सिंह, नीतुकुमारी	भूखंड–भूखंड संख्या ए10– खसरा संख्या 282, राजा राम विहार कॉलोनी, गाँव तिलपता, जीबी नगर, उत्तर प्रदेश–201306। सीमाः पूर्व में – सड़क 16 फीट चौड़ी, पश्चिम में – प्लॉट संख्या ए–11, उत्तर में – अन्य भूमि, दक्षिण में – सड़क 16 फीट चौड़ी।	03-08-2025	15,79,730	07-10-2025	27,00,000	2,70,000	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8077967939
8.	मुन्ना बसोर, पार्वती बंसल	भूखंड–भूखंड संख्या 3 खसरा संख्या 796 (याहाँ एन्क्लेव) गाँव महावड़, परगना और तहसील दादरी जिला गौतम बुद्ध नगर, उत्तर प्रदेश, दादरी, उत्तर प्रदेश–201301. सीमाः पूर्व में – प्लॉट संख्या 02, पश्चिम में – प्लॉट संख्या 04, उत्तर में – सड़क 19' चौड़ी, दक्षिण में – अन्य की संपत्ति।	03-08-2025	5,70,089	07-10-2025	10,49,580	1,04,958	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8957446032
9.	सुनीता भूषण, मंजीत सिंह भूषण	भूखंड – खसरा संख्या 1353 मिन पर स्थित भूखंड, वंश गार्डन लोनी चकबंदी चेत्रा तहसील लोनी गाजियाबाद उत्तर प्रदेश, गाजियाबाद, उत्तर प्रदेश–201102. सीमाः पूर्व में – 12 फीट चौड़ी सड़क, पश्चिम में – 15 फीट चौड़ी सड़क, उत्तर में – अन्य भूमि, दक्षिण में – अंजना देवी का भूखंड।	03-08-2025	12,20,120	07-10-2025	13,19,760	1,31,976	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8077967939
10.	जीतेन्द्र मौर्य, ब्यूटी मौय	भूखंड संख्या–7 का आवासीय भाग, खसरा संख्या–1883, गाँव सलेमपुर महदूद–02 परगना रुड़की, तहसील एवं जिला हरिद्वार, नगर निगम हरिद्वार के बाहर, हरिद्वार, उत्तराखंड, 249402. सीमाएं: पूर्व में – अन्य की भूमि, पश्चिम में – रास्ता 18 चौड़ा, उत्तर में – भूखंड संख्या–08, दक्षिण में – भूखंड का भाग। क्रमांक–07	03-08-2025	13,80,686	07-10-2025	14,94,000	1,49,400	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	9897965153
11.	सोराज सिंह, रेशमा सोराज सिंह	प्लॉट संख्या 15, खसरा संख्या–1883, गाँव सलेमपुर महदूद–02, परगना रुड़की, तहसील एवं जिला हरिद्वार, नगर निगम हरिद्वार के बाहर, हरिद्वार, उत्तराखंड, 249402. सीमाएं : पूर्व में रास्ता 20' चौड़ा, पश्चिम में प्लॉट संख्या–19, उत्तर में प्लॉट संख्या–14, दक्षिण में प्लॉट संख्या–16.	03-08-2025	7,99,733	07-10-2025	10,44,360	1,04,436	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	9897965153
12.	मुश्ताक हुसैन, ऋचा	प्लॉट संख्या–प्लॉट संख्या 9 एवं 10, खसरा संख्या 399, सनसाइन रेजीडेंसी, गाँव भनौता, सेक्टर–20, परगना एवं तहसील दादरी, जी.बी. नगर, उत्तर प्रदेश–203207. सीमाः उत्तर में – 20' चौड़ी सड़क, पूर्व में – प्लॉट संख्या 11, पश्चिम में – प्लॉट संख्या 8, दक्षिण में – सड़क 20' चौड़ी।	04-07-2025	22,22,355	06-09-2025	36,79,200	3,67,920	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8700313523
13.	आकाश रामाधार, पूजा आकाश, सनी सिंह, विकास सिंह	मकान–प्लॉट संख्या–8, केएच संख्या 875 (याहाँ एन्क्लेव), गाँव महावड़ परगना और तहसील– दादरी, जिला जीबी नगर, जीबी नगर, उत्तर प्रदेश– 201301. सीमाः उत्तर में – प्लॉट संख्या 7–बी, पूर्व में – अन्य संपत्ति, पश्चिम में – सड़क 20' चौड़ी, दक्षिण में – पार्क।	04-07-2025	22,22,355	06-09-2025	16,20,000	1,62,000	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8700313523
14.	दिलीप कुमार, मंजू देवी, सुजीत कुमार अग्रहरि	मकान–खाता संख्या 07, खसरा संख्या 34 मिन, गाँव– प्रेमपुर नेवादा लामचौड़, तहसील–हल्द्वानी, जिला– नैनीताल, हल्द्वानी, उत्तराखंड–263139. सीमाः पूर्व में – अन्य का घर, पश्चिम में – श्री गोपाल दत्त जोशी का घर, उत्तर में – खाली प्लॉट और पुष्पा बिष्ट का घर, दक्षिण में – 12 फीट चौड़ा रास्ता।	05-04-2025	12,58,630	22-09-2025	10,11,200	1,01,120	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	8093320035
15.	लोकेन्द्र सिंह, रूप कंवर	प्लॉट नं.–48–ए और 49–ए, स्कीम सूरज नगर, आकेड़ा, दिल्ली बाईपास के पास, रोड नं.17, वीकेआई क्षेत्र, जयपुर, जयपुर, राजस्थान, 302013. सीमाएं: पूर्व–रोड, पश्चिम–अन्य प्लॉट, उत्तर–प्लॉट नं.–50–ए, दक्षिण–प्लॉट नं.–47–ए	03-02-2025	11,96,570	19-09-2025	27,49,600	2,74,960	11-11-2025 (11am-2pm)	09-11-2025 (upto 5pm)	9001270926

ई–नीलामी सेवा प्रदाता	ई–नीलामी वेबसाइट/विवरण, अन्य नियम एवं शर्तों हेतु	खाता सं. : ईएमडी/अन्य राशि जमा करने हेतु	शाखा आईएफएससी कोड	लाभार्थी का नाम
कम्पनी का नाम : ई–प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑक्शन टाइगर), हेल्प लाइन नं. 079–35022160 /149 /182 सम्पर्क व्यक्ति : राम शर्मा– 8000023297 ई–मेल आईडी : ramprasad@auctiontiger.net तथा support@auctiontiger.net.	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117– होम फर्स्ट फाइनेंस कम्पनी इंडिया लिमिटेड–एक्सिस बैंक लिमिटेड, एमआईडीसी, अंधेरी पूर्व	UTIB0000395	अधिकृत प्राधिकारी, होम फर्स्ट फाइनेंस कम्पनी इंडिया लिमिटेड

बोली वृद्धि राशि– रु. 10,000/–. बिक्री अधोहस्ताक्षरी द्वारा वेब पोर्टल (**https://homefirst.auctiontiger.net**) पर उपलब्ध कराए गए ई–नीलामी प्लेटफॉर्म के माध्यम से की जाएगी। ई–नीलामी निविदा दस्तावेज जिसमें ऑनलाइन ई–नीलामी बोली फॉर्म, घोषणा, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तें शामिल हैं, पोर्टल साइट पर उपलब्ध हैं। प्राधिकृत अधिकारी के सर्वोत्तम ज्ञान और जानकारी के अनुसार, संपत्तियों पर कोई ऋणभार नहीं है। हालांकि, इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पहले भार, नीलामी में रखी गई संपत्ति/संपत्तियों के स्वामित्व और संपत्ति को प्रभावित करने वाले दावों/अधिकारों/बकाया के बारे में अपनी स्वतंत्र जांच करनी चाहिए। ई–नीलामी विज्ञापन होम फर्स्ट की किसी भी प्रतिबद्धता या किसी भी प्रतिनिधित्व का गठन नहीं करता है और न ही माना जाएगा। संपत्ति सभी मौजूदा और भावी ऋणभारों के सा

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHF03700001000721 87	Mr. Mohommad Umar khan Soori (as Borrower) and Mrs. Roshni Khan (as Co-Borrower)	Rs. 11,55,841 /- (Rupees Eleven Lakh Fifty Five Thousand Eight Hundred Forty One Only), outstanding as on 14.07.2025	08.10.2025

Description of Secured Assets/Immovable Properties: All piece & parcels of House bearing House No. 3/6 E.W.S, Kedar Nagar, Shah Ganj, Agra , Uttar Pradesh, having an area admeasuring 34.44 Sq Mtr. (East to West-4.475 Mtrs. x North to South 7.695 Mtrs.) Covered area 20.79 Sq. Mtrs. mtrs with all common amenities under sale deed. Boundaries: East – House No. 1/7 E.W.S, West – House No. 1/6 E.W.S, North – 25 Feet Wide Road; South – House No. 7/6 E.W.S

Date: - 11/10/2025
Place: - Agra, Uttar Pradesh

Sd/- Authorised Officer,
For Tata Capital Housing Finance Limited

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL JOURNEYS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/S Universal Journeys India Private Limited
2.	Date of incorporation of Corporate Debtor	23/12/2011
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040DL2011PTC229221
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** FLAT NO. 713, 7TH FLOOR, DEVIKA TOWER 6, Nehru Place, South Delhi, New Delhi, Delhi, India-110019
6.	Insolvency commencement date in respect of Corporate Debtor	09.10.2025
7.	Estimated date of closure of insolvency resolution process	07.04.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Ashok Arora** Registration No.: **IBBI/IPA-003/ICAI-N-00279/2020-2021/13170**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** 13/8, Pant Nagar, Jangpura Extn., opp. Jangpura post office, New Delhi - 110014 **Registered Email ID:** ashok.arora79@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence Address:** C-100, Sector 2, Noida, Uttar Pradesh-201301 **E-mail ID:** universaljourneys.ibc@gmail.com
11.	Last date for submission of claims	23.10.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Weblink:** https://ibbi.gov.in//en/home/downloads N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S Universal Journeys India Private Limited** on **09.10.2025.**

The creditors of **Universal Journeys India Private Limited**, are hereby called upon to submit their claims with proof on or before **23.10.2025** to the interim resolution professional at the address mentioned against **entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date : 11-10-2025
Place: New Delhi

Mr. Ashok Arora

NAINITAL BANK

Branch- Rudrapur Main, District- Udham Singh Nagar, Uttarakhand

NOTICE

1. As per Reserve Bank of India Master Directions on Wilful Defaulter, Intimation Notice **dated 12.06.2025** before classification of the account as willful defaulter was issued to the firm, its partners and guarantors in the account of **M/s Naini Auto Tech (Partnership Firm)** availing credit facility from The Nainital Bank Limited Civil Lines **Rudrapur Branch**. The following partners and guarantors whose notices have returned to the bank undelivered are requested to collect the said notice from The **Nainital Bank Limited, Civil Lines, Near Janta Inter College, Rudrapur-263153, Uttarakhand** within 7 days of this notice.

1. Mr. Jeewan Chandra S/o Mr. Kastuba Nand Pandey (Partner)
2. Mrs. Geeta Sah W/o Mr. Harish Chandra Sah (Partner)
3. Mrs. Suchi Bharadwaj W/o Mr. Saurabh Bharadwaj (Partner)
4. Mr. Saurabh Bharadwaj S/o Mr. Vinay Kumar Bharadwaj (Guarantor)

2. As per Reserve Bank of India Master Directions on Wilful Defaulter, Intimation Notice **dated 12.06.2025** before classification of the account as willful defaulter was issued to the personal guarantors in the account of **M/s Rudra Auto Tech Engineering Private Limited** availing credit facility from The Nainital Bank Limited Civil Lines Rudrapur Branch. The following personal guarantors whose notices have returned to the bank undelivered are requested to collect the said notice from **The Nainital Bank Limited, Civil Lines, Near Janta Inter College, Rudrapur-263153, Uttarakhand** within 7 days of this notice.

1. Mrs. Geeta Sah W/o Mr. Harish Chandra Sah
2. Mrs. Gita Sah W/o Late Mr. Ganesh Lal Sah
3. Mr. Kamal Pant S/o Mr. Urba Datt Pant
4. Mr. Jeevan Chandra S/o Mr. Kastubanand
5. Mrs. Goma Devi W/o Late Mr. Deep Singh

Place : Rudrapur Date : 11.10.2025 Authorized Signatory

Indiabulls Asset Reconstruction Company Limited

One International Center, 4th Floor, Tower 1, Elphinstone Road, Mumbai 400013

POSSESSION NOTICE [(Appendix IV) Rule 8(3)]

Whereas the undersigned being the Authorized officer of M/s Indiabulls Asset Reconstruction Company Ltd., having its Registered Office at: Indiabulls Asset Reconstruction Company Limited, One International Centre, Tower-1, 4th Floor, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400013, under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 0F 2002) (hereinafter referred to as "PARC") and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 02-May-2025 calling upon,

1. M/s Ehsaas Filling Station (Borrower) Through Partners: Munish Mittal, Kavita Mittal Khasra No. 17/72/2, Main Khewra Road, Bahalgarh Sonipat 131021

2. Mrs Kavita Mittal (Co-Borrower) Flat No. F-247, 9 th Floor, Antriksh Apartments, Plot no. D3 Sector 14 Extension Rohini West New Delhi 110085

3. Mr. Munish Mittal (Co- Borrower) Flat No. F-247, 9 th Floor, Antriksh Apartments, Plot no. D3 Sector 14 Extension Rohini West New Delhi 110085

4. Mrs Kanta Rani Mittal (Co-Borrower/Mortgagor) Flat No. F-247, 9 th Floor, Antriksh Apartments, Plot no. D3 Sector 14 Extension Rohini West New Delhi 110085

To repay the amount mentioned in the notice being **Rs 3,34,76,653.73/- (Rupees Three Crore Thirty Four Lacs Seventy Six Thousand Six Hundred Fifty Three & Seventy Three Paise Only) as on 30-04-2025 along with interest from 01-05-2025** within 60 days from the date of receipt of the said notice.

"The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 **on this the 07th day of October, 2025.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **"Indiabulls Asset Reconstruction Company Ltd." for an amount Rs 3,34,76,653.73/- (Rupees Three Crore Thirty Four Lacs Seventy Six Thousand Six Hundred Fifty Three & Seventy Three Paise Only) as on 30-04-2025** along with interest from **01-05-2025**.

The attention of borrower is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.

SCHEDULE OF PROPERTY

Freehold and Residential Flat bearing Number F-247, on 9th Floor, situated in the lay-out plan of New Town Co-operative Group Housing Society Ltd., built on plot No. D-3, known as Antriksh Apartment, Sector-XIV Extension, Rohini, New Delhi 110085; Super area 1450 sq. feet."

Dated: 07th October 2025 **Sd/- Authorised Officer**
Place: NEW DELHI **Indiabulls Asset Reconstruction Company Ltd Trust XIV**

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703
Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORECEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence **HOME FIRST FINANCE COMPANY INDIA LIMITED** are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT,2002 read with rules thereunder, taken **POSSESSION** of the secured assets as mentioned herein below:

Sr. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Manoj Giri-, Rupesh Kumari	Row House-HOUSE ON PART OF PLOT NO-68 SOCIAL ENCLAVE KHASRA NO-344 MI,VILLAGE JWAUR PARGANA JWAUR TEHSIL & DISTT HARIDWAR, Haridwar, Uttarakhand-249407. Bounded By : East by - Plot No. 67, West by - Road7"6", North by - Part of plot No. 68, South by - Part of plot no. 68.	03-02-2025	9,60,200	08-10-2025

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The **BORROWERS/ GUARANTORS** and the **PUBLIC IN GENERAL** are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is **payable with the further interest thereon until payment in full.**

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place: NCR
Date: 11-10-2025

Authorised Officer,
Home First Finance Company India Limited

ADITYA BIRLA CAPITAL LIMITED

PROTECTING INVESTING FINANCING ADVISING

Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provison to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital ltd., the amalgamated company.

Accordingly the **Authorized Officer** of **Aditya Birla Capital Limited /** Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the **Aditya Birla Capital Limited** will be held on **"As is where is", "As is what is"** and **"Whatever there is"** basis.

DATE & TIME OF E-AUCTION : 28.10.2025, BETWEEN 11:00 A. M. TO 01:00 P. M.
LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 27.10.2025

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Date of Possession	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.) / Incremental Value) (in Rs.)	Demand Notice Date & Total Amt. (in Rs.)
1	**1. Mr. Prabhakar Amar Kumar,** S/o. Jitendra Prasad Choudhary **2. Mrs. Nivedita Prabhakar,** W/o. Prabhakar Amar Kumar **LOAN A/C. NO. : ABND_STS000000541877**	All That Piece And Parcel Of The Built Up Property No Rz-A1/7 (Old Plot No.RZ/7) Land Area Measuring 68.888 Sq. Mtrs. Or 80 Sq. Yds. Out Of Khasra No. 86/4, Situated In The Revenue Estate Of Village Palam, Delhi State, Delhi And Colony Known As Mahavir Enclave, New Delhi With The Free Hold Rights Of The Land Under The Said Property And Is Bounded As Under: **East –** RZ-6A, **West –** RZ-A-1/7A, **North –** 20 Ft. Rcc Street Front, **South –** Road	**Rs. 1,20,00,000/- (Rupees One Crore and Twenty Lacs Only)**	**Rs. 12,00,000/- (Rupees Twelve Lacs Only). Rs. 25,000/-** (Rs. Twenty Five Thousand Only)	**07.02.2025 & Rs.1,03,47,084/- (Rupees One Crore Three Lakhs Forty Seven Thousand Eighty Four Only) due as on 06.02.2025**
2	**1. M/s. Shree Sales Corporation** Through Its Proprietor Chander Mohan Mundhra **2. Mr. Karan Mundhra,** (Being Legal Heir/ Authorised Representative Of Late Mr. Chander Mohan Mundhra) **3. Ms. Komal Mundhra,** (Being Legal Heir/ Authorised Representative Of Late Mr. Chander Mohan Mundhra) **4. Mrs. Neha Mundhra,** (Being Legal Heir/ Authorised Representative Of Late Mr. Chander Mohan Mundhra) **5. Mrs. Neha Mundhra,** W/O Chander Mohan Mundhra **LOAN A/C. NO. : ABNDSTS000000551748 and ABNDSTS000000563614**	All That Piece and Parcel Of The Portion Of Ground Floor Having Its Area 10.45 Sq. Mtrs. Approx. and Portion Of Mezzanine Floor Having Its Area 21.43 Sq. Mtrs. Approx., Without Roof/Terrace Rights, Approx., Being Part Of Built-Up Property Bearing Mpl No. 5507-5514, Built On Plot No. 76, Situated At Ward No. VII, G.b. Road, Delhi-110006 Alongwith Proportinate Share Of Free-Hold Land Underneath.	**Rs. 56,34,000/- (Rupees Fifty Six Lacs And Thirty Four Thousand Only)**	**Rs. 5,63,400/- (Rupees Five Lacs And Sixty Three Thousand And Four Hundred Only). Rs. 25,000/-** (Rs. Twenty Five Thousand Only)	**16.12.2024 & Rs. 37,78,318.90 (Rupees Thirty Seven Lakhs Seventy Eight Thousand Three Hundred Eighteen and Ninety Paise Only) due as on 17.12.2024**

For detailed terms and conditions of the sale, please refer to the link provided in **Aditya Birla Capital Limited /** Secured Creditor's website i.e. **https://abfl.adityabirlacapital.com/Pages/Individual/Properties-for-Auction-under-SARFAESI-Act.aspx or https://BidDeal.in**

Contact Nos.: Aditya Birla Capital Limited, Authorized Officer **- 1) Parneet Singh : (parneet.singh@adityabirlacapital.com) M. No. +91 97200 29337, 2) Ved Prakash Mishra – (vedprakash.mishra@adityabirlacapital.com) M. No. + 91 90040 26790. 3) Mr. Apoorva Thomas Danthi - apoorva.danthi@adityabirlacapital.com, M. No. 9930909725 You may also visit nearest Branch or contact Aditya Birla Capital Limited 4) Mr. Jahirul Laskar : (Jahirul.Laskar@adityabirlacapital.com) M. No. +91 97060 03075,**

Sd/-
Authorised Officer
Aditya Birla Capital Limited

Place : Delhi
Date : 11.10.2025

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola Enter a better life

Corporate Office: Chola Crest C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, **Branch Office:** 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	**Loan Account Nos. ML01NOI00000088310 and ML01NOI00000099762 1.SAJID ALI (APPLICANT), 2.RIHANA KHATUN (CO-APPLICANT), 3.SAMEDIN (CO-APPLICANT),** **All Above At:** HOUSE NO. 261, STREET NO. 1, FATIMA MASJID, KANCHAN PARK, LONI, DEHAT, GHAZIABAD, UTTAR PRADESH - 201102	12-06-2025	Rs. 26,48,384/- as on 12-06-2025	RESIDENTIAL PROPERTY HOUSE NO. 261, RAKBA 100 SQ. YDS. I.E., 83.61 SQ. MTRS., KHASRA NO. 1657 MIN., SITUATED IN FRIENDS COLONY, KANCHAN PARK, VILLAGE LONI (OUT OF CHAKBANDI), TEHSIL LONI, DISTT. GHAZIABAD, CONSISTING OF 2 ROOMS, 1 HALL, 1 KITCHEN, 1 WASHROOM AND STAIR CASE, BOUNDED AS UNDER :- EAST - ROAD 30 FT.WIDE, WEST - ROAD 10 FT. WIDE, NORTH - PROPERTY OF DR. ARVIND, SOUTH - PROPERTY OF MR. RAFI AHMAD	08th - October - 2025 Symbolic
2.	**Loan Account Nos. ML01ZIA00000069787 & ML01ZIA00000076518 1.BALJEET SINGH (APPLICANT),** F - 34/ G-1, GF, DILSHAD COLONY, JHILMIL, DELHI – 110095 **2.PAMMY (CO-APPLICANT),** F - 34/ G-1, GF, DILSHAD COLONY, JHILMIL, DELHI – 110095 **3.REINY AUTO MOTIVE (THROUGH PROP. BALJEET SINGH) (CO-APPLICANT),** KHASRA NO. 354, VILLAGE SIKANDARPUR, SAHIBABAD, GHAZIABAD, UTTAR PRADESH – 201002	10.07.2025	Rs. 35,47,751.00 as on 10/07/2025	PROPERTY BEARING NO. F - 34/ G - 1, BUILT ON GROUND FLOOR, AREA MEASURING 750 SQ.FT. I.E., 69.67 SQ. MTRS. UNDER MIG CATEGORY, BUILT ON PLOT NO. F - 34, OUT OF KHASRA NO. 1076/5/2/536, SITUATED AT DILSHAD EXTENSION NO. 1, NOW KNOWN AS DILSHAD COLONY, IN THE AREA OF VILLAGE JHILMIL, TAHIRPUR, ILLAQA SHAHDARA, DELHI - 110095, BOUNDED AS UNDER: EAST - ROAD, WEST - SERVICE LANE, NORTH - PART OF PROPERTY NO. F - 35, SOUTH - PROPERTY NO. F - 33	08th - October - 2025 Symbolic
3.	**Loan Account Nos. ML01ZIA00000079010 1.SIDHARTH DEDHA (APPLICANT),** H.NO. 315, SBI GALI, NEAR KRISHNA MANDIR, GHONDA, DELHI - 110053 **2.PINKY DEDHA (CO-APPLICANT),** H.NO. 315, SBI GALI, NEAR KRISHNA MANDIR, GHONDA, DELHI - 110053 **3.PINKY DEDHA (CO-APPLICANT),** PROPERTY NO. V - 371 - A, GROUND FLOOR, VILLAGE GHONDA GUJRAN BANGER, DISPENSARY WALI GALI, ARVIND NAGAR, SEELAMPUR, SHAHDARA,DELHI-110053 **4.VIRESH (CO-APPLICANT),** H.NO. 315, SBI GALI, NEAR KRISHNA MANDIR, GHONDA, DELHI - 110053	10/07/2025	Rs. 44,70,450/- as on 10.07.2025	PART OF PROPERTY NO. V - 371 - A, BUILT-UP GROUND FLOOR PORTION WITHOUT ROOF AND TERRACE RIGHTS, LAND AREA MEASURING 175 SQ. YDS., I.E., 146.31 SQ. MTRS., OUT OF KHASRA NO. 62, CONSISTING OF ACCORDING TO THE SITE AND CONSTRUCTION RIGHTS UP TO CEILING LEVEL, FITTED WITH ALL FIXTURES AND FITTINGS WITH ALL ACCESSABLE RIGHTS AND OBLIGATIONS TO COMMON STAIRCARSE, PASSAGE AND MAIN ENTRANCE ON GROUND FLOOR ONWARDS AND ALSO RIGHTS TO GO ON ROOF OF THE TOP FLOOR FOR MAINTAIN WATER TANK AND INSTALL DISH TV ANTENA, [ALONG WITH ALL PROPORTIONATE UNDIVIDED OWNERSHIP RIGHTS OF LAND UNDERNEATH OF THE SAID PROPERTY] SITUATED AT IN THE AREA OF VILLAGE - GHONDA GUJRAN BANGER, IN THE ABADI OF DISPENSARY WALI GALI, ARVIND NAGAR, GHONDA, TEHSIL/ SUB TEHSIL SEELAMPUR, ILLAQA SHAHDARA, DELHI - 110053, BOUNDED AS UNDER: EAST - PROPERTY OF OTHERS, WEST - PROPERTY OF OTHERS, NORTH - PROPERTY OF OTHERS, SOUTH – ROAD.	08th - October - 2025 Symbolic
4.	**Loan Account Nos. ML01EDL00000086134 1.VIKRANT CHAUDHARY (Applicant),** B - 38, NEHRU APARTMENT, SECTOR - 3, NEHRU NAGAR, GHAZIABAD, UTTAR PRADESH - 201001 **2.VIKRANT CHAUDHARY 'C/O ' BHARAT TRADE MART' (CO-APPLICANT),** KHASRA NO. 80, TIN-SHED CHAUDHARY MARKET, NEAR J.K. TYRE BULANDSHAHR ROAD, GHAZIABAD, UTTAR PRADESH – 201009 **3.MANOJ KUMAR (CO-APPLICANT),** B - 38, NEHRU APARTMENT, SECTOR - 3, NEHRU NAGAR, GHAZIABAD, UTTAR PRADESH - 201001 **4.ANITA (CO-APPLICANT),** B - 38, NEHRU APARTMENT, SECTOR - 3, NEHRU NAGAR, GHAZIABAD, UTTAR PRADESH - 201001	10/07/2025	Rs. 26,38,062.00 as on 10.07.2025	HOUSE NO. 38, SECOND FLOOR WITHOUT ROOF RIGHTS, BLOCK - B, LAND AREA MEASURING 105.80 SQ. MTRS., AND GARAGE NO. 32 ON GROUND FLOOR AREA MEASURING 11.32 SQ. MTRS., SITUATED AT SECTOR 3, RESIDENTIAL COLONY NEHRU NAGAR, GHAZIABAD, TEHSIL AND DISTT. GHAZIABAD, BOUNDARIES OF HOUSE AS UNDER: EAST - OPEN SPACE, WEST - ROAD 30 FEET WIDE , NORTH - 30 FEET WIDE, SOUTH - HOUSE NO. 35;	08th - October - 2025 Symbolic

Date: 8th - October - 2025
Place: DELHI / NCR

Authorised Officer
Cholamandalam Investment And Finance Company Limited

CAPRI GLOBAL CAPITAL LIMITED

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1.BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	**1.Mr. Raj Kumar ("Borrower") 2. Mrs. Anita (Co-borrower) LOAN ACCOUNT No. LNMEKKD000026414 (Old)/ 80900005864340 (New) Rupees 28,29,835/- (Rupees Twenty Eight Lakhs Twenty Nine Thousand Eight Hundred Thirty Five Only) as on 26.05.2025 along with applicable future interest.**	All that piece and parcel of Property bearing No. 144 (area admeasuring 20.90 Sq. Mts.), Ground Floor and Half Portion of First Floor, carved out of Khasra No. 1918/25, area of Village Chandrawali, abadi of Gali No. 3, Mukesh Nagar, Jawala Nagar, Shahdara, East Delhi, Delhi - 110032, Bounded as under:, East: Plot of Mr. Mehboob, West: Road (14 Ft), North: Plot of Mr. Dhir Singh, South:Plot of Mr. Satish.	**1. E-AUCTION DATE: 30.10.2025 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 29.10.2025 3. DATE OF INSPECTION: 28.10.2025**	**RESERVE PRICE: Rs. 13,77,000/-** (Rupees Thirteen Lacs Seventy Seven Thousand Only). **EARNEST MONEY DEPOSIT: Rs. 1,37,700/-** (Rupees One Lacs Thirty Seven thousand Seven Hundred Only) **INCREMENTAL VALUE: Rs. 10,000/-** (Rupees Ten Thousand Only)

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
2. Particulars of the property / assts (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extant & dimensions may differ.
3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or nay representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bid/s.
4. Auction/bidding shall only be through "online electronic mode" through the website https://sarfaesi.auctiontiger.net Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.
6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Chintan Bhatt Mob. 9265562821 & 9265562818. Email: Chintan.bhatt@auctiontiger.net,.**
7. For participating in the e-auction sale the intending bidders should register their name at **https://sarfaesi.auctiontiger.net** well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of **"Capri Global Capital Limited" on or before 29.10.2025.**
9. The intending bidders should submit the duly filled in Bid Form (format available on **https://sarfaesi.auctiontiger.net)** along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited **Regional Office Plot no. 9B, 2nd Floor, Pusa Road, New Delhi 110 060 latest by 03:00 PM on 29.10.2025.** The sealed cover should be super scribed with "Bid for participating in E-Auction Sale- - in the Loan Account No. _____ (as mentioned above) for property of "Borrower Name.".
10. After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Capital Limited, **Regional Office Office/ Plot no. 9B, 2nd Floor, Pusa Road, New Delhi 110 060** and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
14. The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
15. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
16. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
17. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, falling which the earnest deposit will be forfeited.
18. Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
19. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
21. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.